

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

37.

**IA 1607(MB)2024
IN C.P. (IB)/3394(MB)2019**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.04.2024**

NAME OF THE PARTIES: Wintry Engineering And Chemicals Private Limited
Vs
Rushabh Lifestyle Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Yahya Batatawala, Ld. Counsel for the Applicant present.
2. **IA-1607(MB)2024:** This is an Application filed under Section 22(3) of the Code for appointment/Confirmation of IRP Mr. Pawan Kumar Ramdhan Agarwal as RP.
3. Counsel for the Applicant submits that the 1st CoC meeting of the Corporate Debtor held on 20.12.2023. The CoC with 100% voting approved the name of Shri. Pawan Kumar Ramdhan Agarwal as Resolution Professional of the Corporate Debtor.

4. In view of the above, this bench hereby appoints Mr. Pawan Kumar Ramdhan Agarwal, as Resolution Professional. Accordingly, IA-1607(MB)2024 is **allowed and disposed of.**

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)